

- (iv) G.S.R. No. 684 dated the 21st April, 1963.

[Placed in Library. See No. LT-1293/63].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): On behalf of Shri A. M. Thomas, I beg to lay on the Table:—

- (i) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(a) G.S.R. No. 54 dated the 4th January, 1963 rescinding the Sugar Dealers (Removal of Licensing Restrictions) Order, 1961 published in Notification No. G.S.R. 1210 dated the 28th September, 1961.

(b) G.S.R. No. 430 dated the 7th March, 1963 extending the Sugar (Control) Order, 1955 to the Union Territory of Goa, Daman and Diu.

[Placed in Library. See No. LT-1294/63].

- (ii) a copy of the Central Warehousing Corporation Rules, 1963 published in Notification No. G.S.R. 635 dated the 6th April, 1963, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT-1295/63].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT

The Minister of Planning and Labour and Employment (Shri Nanda): I beg to lay on the Table:

- (i) a copy of Notification No. G.S.R. 561 dated the 30th March, 1963 extending the Employees' Provident Funds Act, 1952 to establishments

engaged in laundry and laundry services. [Placed in Library. See No. LT-1296/63].

- (ii) a copy of Notification No. G.S.R. 591 dated the 6th April, 1963 under sub-section (2) of Section 4 of the Employees' Provident Funds Act, 1952, extending the said Act to buttons, brushes, plastic and plastic products and stationery products industries. [Placed in Library. See No. LT-1297/63].

- (iii) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(a) The Employees' Provident Funds (Sixth Amendment) Scheme, 1963 published in Notification No. G.S.R. 663 dated the 20th April, 1963.

(b) The Employees' Provident Funds (Seventh Amendment) Scheme, 1963 published in Notification No. G.S.R. 666 dated the 20th April, 1963.

[Placed in Library. See No. LT-1298/63].

GOVERNMENT RESOLUTION ON THE RECOMMENDATIONS OF THE CENTRAL WAGE BOARD FOR COFFEE PLANTATION INDUSTRY

The Minister of Planning and Labour and Employment (Shri Nanda): I beg to lay on the Table a copy of Government Resolution No. WB-3 (53)/62 dated the 30th April, 1963 on the recommendations of the Central Wage Board for coffee plantation industry regarding the grant of interim wage increase to workers in the coffee establishments in certain areas of Madras State. [Placed in Library. See No. LT-1299/63].